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DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 9th February 1944

No. 2065-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 22nd January 1944

No. T.C.-(4)1/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943 and in supersession of the Notification of the Textile Commissioner No. 34-Tex. (15)/43, dated the 25th August 1943, I hereby order that the classes of cloth or yarn specified in column 1 of the table below shall be exempt until further notice from the provisions of the order specified against each class in column 2 of that table—

TABLE

1	2
1. (a) Pieces of any length up to a maximum of seventy-two inches which do not exceed nine inches in width at any point in the direction at right angles to the longest length.	All the provisions of clauses 13 and 14 of the Order.
(b) Any piece of cloth of an area not exceeding four square feet and not exceeding thirty-four inches at the widest point in any direction.	
<i>Explanation</i> —This is intended to cover items such as small Handkerchiefs, small Towels, Napkins, Jarans, Rags of various sorts and including mill rags which are cut from the ends of fuel pieces after processing.	
2. Cloth and Yarn held for export under valid licences issued by a competent authority.	Clause 14 of the Order
3. Cotton Yarn of counts 4's and under ..	
4. Medical Textiles, viz :—	
(a) Lint } Made up in packages of not more (b) Gauze } than two lbs. in weight. (c) Bandage cloth not exceeding 8" in width and 6 yards in length.	
5. Cloth falling under the following category and marked with a Texmark containing the distinguishing letter "P"—	
(a) Hand-printed Cotton Cloth	
(b) Hand-dyed Cotton Cloth	

D. M. PASSMORE

Additional Textile Commissioner

New Delhi, 22nd January 1944

No. 34-Tex. A (1)/13/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton and Yarn (Control) Order, 1943, namely :—

In the said Order,—

1. For the sub-clause (a) of clause 3 the following sub-clause shall be substituted, namely :—

(a) "Cloth" and "Yarn" mean respectively any type of cloth or yarn manufactured either wholly from cotton, or partly from cotton and partly from any other material and containing not less than 10 per cent of cotton by weight, but "cloth" does not include—

(i) ready-made clothing other than dhoties and sarees ;

(ii) hosiery.

2. In clause 12, sub-clauses (2) and (3) shall be re-numbered as sub-clauses (5) and (6) respectively, and before sub-clause (5) as so re-numbered the following sub-clauses shall be inserted, namely :—

(2) Every sale of cloth, except to a consumer, shall be at a price either f.o.r. station of despatch or ex-godown of storage at the buyer's option.

(3) A dealer shall not buy or sell, except to a consumer, cloth at a price, either ex-any godown of storage or f. o. r. any station of despatch (being a godown or station within 100 miles of the manufacturer's premises), which exceeds by more than four per cent, the ex-mill maximum price or ex-mill contact price whichever is less.

(4) A dealer shall not buy or sale except to a consumer, cloth at a price, either ex-any godown of storage or f. o. r. any station of despatch (not being a godown or station within 100 miles of the manufacturer's premises), which exceeds by more than ten per cent the ex-mill maximum price or the ex-mill contact price whichever is less.

3. Clause 13 shall be re-numbered as sub-clause (1) of clause 13, and after sub-clause (1) as so re-numbered the following sub-clause shall be inserted, namely :—

(2) Where a manufacturer, who is required under this Order to cause the cloth or yarn manufactured by him to be marked with the price fixed by the Textile Commissioner, is unable to do so because no such price has been fixed, he shall apply forthwith to the Textile Commissioner for the fixation of the price and furnish such information as may be required by the Textile Commissioner and shall not deliver or otherwise dispose of the cloth or yarn until it is marked with the price fixed by the Textile Commissioner in accordance with the provisions of this Order.

4. After clause 15, the following clause shall be inserted, namely :—

15-A. Notwithstanding anything contained in clauses 14 (1) (b), 14 (2) (b), cloth or yarn not disposed of within the period specified in those clauses may be kept and sold by a dealer subject to the conditions notified in this behalf by the Textile Commissioner prescribing the special markings to be made on such cloth or yarn, the agency by which the marking shall be made and the fee payable for such marking :

Provided, however, that no such cloth or yarn shall be kept undisposed of by any dealer, or by any person holding on behalf of a dealer, for more than six months after the date of such marking.

5. In clause 16, after the word and figures " clause 10 ", the words, figures and letter " or clause 15-A " shall be inserted.

H. M. PATEL

Deputy Secretary to the Government of India

Bombay, 27th January 1944

No. T. C. (6) 2/44—In exercise of the powers conferred on me by clauses 10 and 15-A of the Cotton Cloth and Yarn (Control) Order, 1943, and in supersession of my notification No. 34-Tex. A (15)/43, dated the 30th December 1943, I hereby notify the following conditions subject to which cloth or yarn not disposed of within the period specified in clauses 14 (1) (b) and 14 (2) (b) of the said Order may be kept and sold by a dealer, namely :—

(1) Such cloth or yarn as aforesaid shall not be kept or sold unless it bears the special marking stamped or impressed upon it by the Provincial Government which has seized it or to which it has been surrendered for the purpose of such marking ;

(2) The said marking shall be made in the manner prescribed in sub-clauses (a) to (c) of clause 2 and sub-clauses (a) and (b) of clause 3 of my notification No. 34-Tex. (15)/43, dated the 7th July 1943, except that the form of the marking shall be as illustrated below :—



(3) The month and year of marking shall be stamped or impressed below the aforesaid mark in the manner prescribed by clause 2 (e), clause 3 (d), and clause 6 of my notification referred to in condition 2 above ;

(4) Immediately below the aforesaid marking shall be stamped or impressed the maximum retail price in the manner prescribed by my notification No. 34-*Tex. A* (15) 2/43, dated the 31st December 1943 ;

(5) The retail price to be stamped or impressed under condition (4) above shall be the ex-factory maximum price fixed in respect of yarn under my notification No. 34-*Tex. A* (15)-2/43, dated the 11th December 1943, and in respect of cloth under my notification No. 34-*Tex. A* (15) 2/43, dated the 31st December 1943, plus 10 per cent ;

(6) For affixing the markings prescribed in the above conditions, the Provincial Government may levy from the dealer on whose cloth or yarn the markings are made a fee equal to 10 per cent of the ex-factory maximum price fixed in respect of such cloth or yarn under my notifications No. 34-*Tex. A* (15)-2/43, dated the 11th December 1943, or, as the case may be, the 31st December 1943.

M. K. VELLODI
Textile Commissioner